

# Tax Payers Manual for SV(LDR)Scheme,2019

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# 1. Unregistered Taxpayer Registration

<u>Step 1:-</u> The taxpayer go to the link :- <u>https://cbic-gst.gov.in/</u> and select SVLDRS Login tab.

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| ¢ c                         | Ministry of Financ<br>Central Board of Ir<br>Goods a | e - Departmen<br>ndirect Taxes<br>nd Services I | t of Revenue<br>and Customs<br>Fax |                            | TON<br>RKET                        |   | हिन्दी  | Sitemap<br>tom Sea | Р Help A <sup>−</sup> A A | (* <b> </b>        |       | Î  |
| <b>4</b>                    | About GST  | GST Acts  | Services                           | Media                      | Training                           | DGGST   | SVLDRS  | SVLDRS Login       | ACES (CE&ST) Login        | SBS                | Login |    |
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<u>Step 2:-</u> All fields to be filled by the taxpayer and accordingly a Registration number is generated for the taxpayer.

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| Central Board of Indirect Taxes a<br>Ministry of Finance - Department of R | and Customs<br>Revenue  |   |                          |
|  | SABKA VISHWAS<br>Iterator Biogram Resolution<br>SCHEME, 2019<br>If You are a Registered User,<br>Interior Biotechanic<br>Mark an April<br>Mandatory ) : | ACY DISPUTE RESOLUTION) SCHEME, 2019<br>Please click on this Link Apply SVLDR Scheme<br>ase fill the following details to register ( All fields are |                          |
|  | Name of the Declarant *   | Mobile Number *   |                          |
|  | PAN *   | Email Address *   |                          |
|  | Select a State * •  | Address *   |                          |
|  | Select a Zone *   | Pin Code *  |                          |
|  |   | Create Your Password *  |                          |
|  | Select a Commissionerate *  | Confirm Password *  |                          |
|  | Select a Division *   | Captcha *   |                          |
|  | Select a Range *  |   |                          |
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|  | V Know your Jurisdiction  | Cancel Submit   |                          |
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# 2. Taxpayer Login

Tax payer's login:

Step 1: The tax payer clicks on the "Apply SVLDRS Scheme" & the taxpayer enters his Login ID and Password.

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|  | SVS CHEME, 2019<br>In Service Tax and Central Dates<br>Unregis | re a Registered User, Please | click on this Link Apply SVLDR Scheme<br>the following details to register ( All fields are Mandatory ) : |     |     |   |   |
| Name o   | of the Declarant *   |                              | Mobile Number *   |     |     |   |   |
| PAN *  |  |                              | Email Address *   |     |     |   |   |
| Select   | a State *  | -                            | Address *   |     |     |   |   |
| Select   | a Zone *   |                              | Pin Code *  |     |     |   |   |
|  |  |                              | Create Your Password *  |     |     |   |   |
| Select   | a Commissionerate  | <u> </u>                     | Confirm Password *  |     |     |   |   |
| Select   | a Division *   | -                            | Captcha *   |     |     |   |   |
| Select   | a Range *  | -                            |   |     |     |   |   |
|  | OK-  |                              | WNjE9 3   |     |     |   |   |
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# 3. Taxpayer filing SVLDRS application

Step 1:- The Taxpayer select the Apply SVLDRS Option from the Menu :-



Step 2:- The taxpayer Fill the Form-1 of SVLDRS

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|---------------|--|---------|--------|-------|----|
| entr<br>finis | Board of Indirect Taxes and Customs<br>of Finance - Department of Revenue  |         | A      | 1     |    |
| Narr          | : nitesh Jurisdiction : C.CHENNAI-NORTH > D:AMBATTUR > R:RANGE   Last Logged In: O   | t 15, 2 | 019, 1 | 1:27: | :3 |
| Da            | board Questionaries Form   |         |        |       |    |
| No            | Eligibility Citeria  |         | Yes/   | No    |    |
| 1             | ave you been convicted for an offence for the matter for which this declaration is being made?<br>tote: if you answer YES to this question, you are ineligible to proceed further under the Scheme.]   | 0       | Yes    | • N   | No |
| 2             | ave you filed an application in the Settlement Commission for the case for which this declaration is being made?<br>tote: if you answer YES to this question, you are ineligible to proceed further under the Scheme.]   | 0       | Yes    | • N   | ٩o |
| 3             | e you seeking to make this declaration with respect to excisable goods set forth in the Fourth Schedule to the Central Excise Act, 1944 (specified petroleum and tobacco products)?<br>tote: if you answer YES to this question, you are ineligible to proceed further under the Scheme.]  | 0       | Yes    | • N   | ٩o |
| 4             | e you seeking to make this declaration with respect to a show cause notice of refund/erroneous refund?<br>tote: if you answer YES to this question, you are ineligible to proceed further under the Scheme.]   | 0       | Yes    | • N   | No |
| 5             | hether final hearing with regard to a matter in adjudication or appeal has taken place on or before 30.06.2019 for the matter for which this declaration is being made?<br>lote: If you answer YES to this question, you are ineligible to proceed further under the LITIGATION category.]   | 0       | Yes    | ۰ N   | ٩d |
| 6             | ave you been subjected to any audit under the Central Excise Act, 1944 or Chapter V of the Finance Act, 1994 in respect of the goods/services or both for which this declaration is being made?<br>tote: if you answer YES to this question, you are ineligible to proceed further under the VOLUNTARY DISCLOSURE category.]   | 0       | Yes    | • N   | ٩o |
| 7             | ave you received any written communication from a Central Excise Officer with regard to any audit to be conducted?<br>tote: If you answer YES to this question, you are ineligible to proceed further under the VOLUNTARY DISCLOSURE category.]  | 0       | Yes    | • N   | NO |
| 8             | are you been subjected to any enguity or investigation under the Central Excise Art. 1944 or Chargter V of the Finance Art. 1946 in respect of the goods/services or both for which this declaration is being made by way of any of the following: (<br>arch of premises (b) issuance of summons (c) requiring the production of accounts, documents or other evidence (d) recording of statements<br>or if you answer VFS to this question you are ineligible to proceed further under the VOLUNTARY DISCLOSURE category.]  | )       | Yes    | • N   | ٩c |
| 9             | ave you filed any return for the period for which declaration is being made showing the amount of duty to be payable but not having paid it?<br>lote: if you answer YES to this question, you are ineligible to proceed further under the VOLUNTARY DISCLOSURE category.]  | 0       | Yes    | • N   | VC |
| 10            | ave the tax dues with regard to the matter under enquiry, investigation or audit NOT been quantified on or before 30.06.2019?<br>lote: If you answer YES to this question, you are ineligible to proceed further under the INVESTIGATION, ENQUIRY OR AUDIT category.]  | 0       | Yes    | • N   | No |
|               |  |         | Dre    |       |    |
|               |  |         |        | Cores |    |

# 4. Save Form Functionality

<u>Step 1:-</u> All Mandatory fields are filled by the taxpayer.

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| hboard SVLDRS1 F  | form  |  |                                  | FO                                       | RM SVI DRS 1      |                                       |                                   |  |             |               |
|   | Name of the Declarant   | Address of   | the Declarant                    | PAN                                      |                   | Email ID                              |                                   | Mobile No  |             |               |
|   | nitesh  | chennai  |                                  | BAJP09739H                               |                   | niteshdahiya8890@gmail.com            |                                   | 9467286008   |             |               |
|   | Jurisdiction  |  |                                  |  |                   |                                       |                                   |  |             |               |
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|   |   |  |                                  |  |                   |                                       |                                   |  |             | Amount i      |
|   | S'N No  | SCN Date   |                                  | Details of Duty                          |                   | Penalty                               | Late Fee                          | Pre-deposit / any other deposit of duty              | Tra Dues le | s Tax Dellef  |
|   |   |  |                                  | Duty/Tax/Cess                            | Amount            |                                       |                                   |  |             |               |
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Page **6** of **26** 

Step 2:- The taxpayer select the Save Button from the bottom of the Form-1 .( Caution – The taxpayer has to fill all the mandatary fields after that only the Save Button will be enable to him/her .) One Confirmation will pop-up asking the same i.e. "Are you Sure ?"



Step 3: - Below screen will be shown to the taxpayer after successfully saving of the form. The taxpayer after clicking on the ARN number continue to fill his/her SVLDRS application.

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Step 4 :- In case the taxpayer want to fill the details after some time (till 31.12.2019) . Then the saved application can be viewed from the tab " View SVLDRS1 Draft " from SVLDRS tab.

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| Central Board of Indirect Taxes and Customs<br>Ministry of Finance - Department of Revenue |                                  |                | <b>↑ 1</b> - 0                           |
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| View SVLDRS<br>Apply SVLDRS1<br>View SVLDRS1 Draft<br>Provisional Assessment               | Welcome to CBIC-GST Port         | al             |  |
| ACES Payment Details  Claims & Intimations  CE Export  CR Returns                          |                                  |                |  |
| ACES Refunds A<br>REGISTRATION A   |                                  |                |  |
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Step 5:- The taxpayer will be shown his draft saved applications. The taxpayer can select any of the application by clicking on ARN number and continue to fill the information and submit the application.

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| 1 BAIPD9739  | 9HLD001            |                  | Litigation      |       |                | SCN Involvi         | ing Duty Pending | 3         | 18/10/2019   |             | Pending       |                   |       |
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Step 6:- The taxpayer need not to fill the information that was saved earlier. The taxpayer fill all the required information and click on the submit button. The application got submitted to the designated committee .

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| S.no  | SCN No  | SCN Date   | Details of Duty   |                        | Penalty                | Late Fee             | Pre-deposit/ any other                      | Tax Dues less Ta      | Action     |
|   |   |  | Duty/Tax/Cess   | Amount                 |                        |                      | deposit of duty                             | Relief                |            |
| 1 SCNDemo   |   | 29/09/2017   | Other Duties - 00380031   | - 5100000              | 0                      | 0                    | 0   | 2550000               | -          |
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| o you agree with  | le (In Words) : Rupees Twen<br>h the "Tax Dues less Tax Relief" ca  | ty Five Lakh Fifty Thousan   | d Only  |                        |                        |                      |   |                       |            |
| o you agree with<br>) Yes ONO<br>/erification<br>declare that I h<br>yrrect and com<br>shall pay the ar   | le (In Words) : Rupees Twent<br>h the "Tax Dues less Tax Relief" co<br>have read and understood the<br>plete and the amount of tax<br>mount as may be determined  | ty Five Lakh Fifty Thousan<br>inculated by the System<br>SABKA VISHWAS (LEGACY)<br>dues and other particulars<br>by the Designated Authori                                     | d Only DISPUTE RESOLUTION) SCHEME.2019, and age shown therein are truly stated. Iv under the Scheme.            | ee to abide by the pro | ovisions and condition | ons of the Scheme, a | and that the information gi                 | ven in this declar.   | ation is   |
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| Dast                | hboard   |                        |                 |                         |                    |  |
| ·                   |  |                        | SVLDRS - T      | rack Application Status |                    |  |
|                     |  |                        |                 |                         |                    |  |
| S No                | Registration Number  | Duty Type              | ARN             | ARN Date                | Application Status | Acknowledgment Receipt                   |
|                     |  |                        |                 |                         | Select             |  |
| 1                   | BAIPD9739HLD001  | CE                     | LD1810190000002 | 18/10/2019              | Submitted          |  |
| 2                   | BAIPD9739HLD001  | CE                     | LD1510190000006 | 15/10/2019              | Issued SVLDRS 3    | ß  |
| 3                   | BAIPD9739HLD001  | ST                     | LD1510190000004 | 15/10/2019              | Submitted          |  |
| 4                   | BAIPD9739HLD001  | CE                     | LD151019000003  | 15/10/2019              | Issued SVLDRS 3    |  |
| 5                   | BAIPD9739HLD001  | CE                     | LD1510190000005 | 15/10/2019              | Issued SVLDRS 3    |  |
| 6                   | BAIPD9739HLD001  | CE                     | LD041019000008  | 04/10/2019              | Submitted          | D  |
| 7                   | BAIPD9739HLD001  | CE                     | LD2509190000266 | 25/09/2019              | Submitted          |  |
| 8                   | BAIPD9739HLD001  | CE                     | LD2509190000267 | 25/09/2019              | Submitted          |  |
| 9                   | BAIPD9739HLD001  | CE                     | LD2509190000276 | 25/09/2019              | Submitted          |  |
|                     | D 410007001 II 0004  | ST                     | LD2009190000244 | 20/09/2019              | Submitted          | R  |

#### Step 7 :- The submitted application can be viewed in the list of submitted applications.

# 5. Reply to SVLDRS Form-2

Tax payer's login:

Step 1: The tax payer clicks on the "Apply SVLDRS Scheme" & the taxpayer enters his Login ID and Password.

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|   | Ame of the Declarant *  | SABKA VISHWAS (LEGA<br>If You are a Registered User, Plear<br>Unregistered users may please fil | CY DISPUTE RESOLUTION) SCHEME, 2019<br>se click on this Link <u>Apply SVLDR Scheme</u><br>I the following details to register ( All fields are Mandatory ) :<br>Mobile Number *<br>Email Address * |                                      |
|   | Select a State *  |   | Address *  |                                      |
|   | Select a Zone *   | •   | Pin Code *   |                                      |
|   | Select a Commissionerate *  | •   | Create Your Password   |                                      |
|   | Select a Division *   | •   | Captcha *  |                                      |
|   | Select a Range *  | •   |  |                                      |
|   | <b>♀</b> Know your Juri   | isdiction   | WNJE9 0  |                                      |
|   |   |   | Cancel Submit  |                                      |
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Step 2: The taxpayer clicks on the "View SVLDRS" from Menu >> SVLDRS >> View SVLDRS.

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Step 3 : The taxpayer will be shown the following "SVLDRS- Track track application "screen . The Status of the application is under " Application Status" column and the taxpayer can filter the same as per his/her requirement.

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Step 4: If SVLDRS-2 form was issued to the taxpayer by the tax officer then, he/she will be able to see it.

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|   | Name of the Applicant   | Address of the Declar                        | ant                                 | PAN             | Email ID           |                                 | Mobile No  |  |           |          |
|   | nitesh  | BENGALURU                                    |                                     | BAIPD9739B      | NITESHDAHIYA8      | 890@GMAIL.COM                   | 9467286008 |  |           |          |
|   | Jurisdiction  | ARN No                                       |                                     | ARN Date        |                    |                                 |            |  |           |          |
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Step 5: The taxpayer will be able to see all the details as mentioned by the officer in SVLDRS-2 i.e. Duty Details, Description of goods/services columns etc. But the taxpayer won't be able to edit in the SVLDRS-2 form. If he /she doesn't agree or full agree with SVLDRS-2 form , then on the bottom of the SVDRS-2 form "Reply" button is there.

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|  | Name of the Applicant   | Address of the Declarant   | PAN  | Email ID   | Mobile No   |  |  |                |
|  | nitesh  | BENGALURU  | BAIPD9739B   | NITESHDAHIYA8890@GMAIL.COM   | 9467286008  |  |  |                |
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#### he taxpayer clicks on "reply" button . The tax payer will be able to see SVLDRS-2A form.

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| No Categor   | Y  | Description of Goods/ Services  | Issue involved   | From Period                               | To Period                        | Name                                    | Amount                    | Tax relief                     | Pre-deposit                           | Name                       | Am          | ount    |
| 1 VOLUNTARY DIS  | CLOSURE                                    | 8   | Others: Valuation  | 2019-09-03                                | 2019-09-05                       | Other Duties                            | 4500000                   | 0                              | 0                                     | Other Duties               | 450         | 0000    |
|  |  |   |  |   |                                  | TOTAL                                   | 4500000                   | 0                              | 0                                     |                            | 450         | 0000    |
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Step 6: If the taxpayer clicks "Yes" in the "Do you agree with the Estimate in SVLDRS-2 Number" then the taxpayer is not required to fill any other detail & he/she can submit SVLDRS-2A form.

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n case , the taxpayer doesn't agree with estimate of SVLDRS-2. Then the taxpayer fill the form accordingly.

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n the field value "Do you want to waive personal hearing ", if the taxpayer selects "Yes", then he/she won't be able to appear for any PH and an Alert message will be shown to the taxpayer.

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n the field value "Do you want to waive personal hearing ", if the taxpayer selects "No", then he/she will be shown an option "Do you want to seek an adjournment of personal hearing offered to you?" and preferred date for hearing in case he/she select "Yes".

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#### Step 7: The tax payer can preview SVLDRS-2A form and can download the same in .pdf format.

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Step 8: On click on the "submit" button, a confirmation box will appear if the tax payer confirms the same, then the SVLDRS-2A will be Submitted .

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Step 9 : The taxpayer can check the updated status of the application in the "SVLDRS –Track Application Status".

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| <li>appgst</li>             | tprep. <b>cbec.gov.in</b> /cbec-portal-ui/                            |                             |                 |                        | C Search                  |                                       |
| Central Bo<br>Ministry of H | oard of Indirect Taxes and Customs<br>Finance - Department of Revenue |                             |                 |                        |                           | <u>↑</u> ±-                           |
| Name : nit                  | tesh Jurisdiction : C:BENGALURU-SOU                                   | TH > D:SOUTH DIVISION-1 > I | R:RANGE-BSD1    |                        |                           | Last Logged In: Sep 12, 2019, 4:39:15 |
| Dashboa                     | ard View Amnesty Scheme   |                             |                 |                        |                           |                                       |
| -                           |   |                             | SVLDRS - TI     | ack Application Status |                           |                                       |
|                             |   |                             |                 |                        |                           |                                       |
| No                          | Registration Number   | Duty Type                   | ARN             | ARN Date               | Application Status        | Acknowledgment Receipt                |
|                             |   |                             |                 |                        |                           |                                       |
|                             |   |                             |                 | Se                     | lect                      | -)                                    |
| 1<br>• Previ                | BAIPD9739BLD001   | CE                          | LD1009190000171 | 54<br>10/09/2019       | lect                      | 2                                     |
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| • Previ                     | BAIPD9739BLD001   | CE                          | LD1009190000171 | 10/09/2019             | lect                      |                                       |
| e Previ                     | BAIPD9739BLD001   | CE                          | LD1009190000171 | 10/09/2019             | lect                      |                                       |
| e Previ                     | BAIPD9739BLD001   | CE                          | LD1009190000171 | 10/09/2019             | lect                      |                                       |
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| 1 Previ                     | BAIPD9739BLD001   | CE                          | LD1009190000171 | 10/09/2019             | lect<br>Disagreed with PH |                                       |

# 6. SVLDRS-2B Form

<u>Step 1:</u> The taxpayer will be shown the following "SVLDRS- Track application "screen . The Status of the application is under " Application Status" column and the taxpayer can filter with value "Issued SVLDRS 2B" .

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| Or Central E<br>Ministry o | Board of Indirect Taxes and Customs<br>of Finance - Department of Revenue |                            |                |                        |                    | <b>↑ ⊥</b> • ७                           |
| M Name : I                 | nitesh Jurisdiction : C:BENGALURU-SOUT                                    | H > D:SOUTH DIVISION-1 > R | RANGE-BSD1     |                        |                    | Last Logged In: Sep 12, 2019, 4:44:29 PM |
| E Dashb                    | oard View Amnesty Scheme  |                            |                |                        |                    |  |
| U                          |   |                            | SVLDRS - Tr    | ack Application Status |                    |  |
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| S No                       | Registration Number   | Duty Type                  | ARN            | ARN Date               | Application Status | Acknowledgment Receipt                   |
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Step 2 : The taxpayer can only view SVLDRS-2B and will be able to see Adjournment PH details.

| View SVI DBS Schem   | × +  |  |  |   |                           |
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| Central Board of Indirect Taxes and Customs<br>' Ministry of Finance - Department of Revenue   |  |  |  |   | ÷ 1                       |
| Name : nitesh Jurisdiction : C:BENGALURU-SOUTH > D:S   | OUTH DIVISION-1 > R:RANGE-BSD1   |  |  | Last Logged In: Sep   | 12, 2019, 4:44            |
| Dashboard View Amnesty Scheme View SV  | /LDRS Scheme   |  |  |   |                           |
|  |  | View SVLDRS Sche   | me   |   |                           |
| Name of the Applicant  | Address of the Declarant   | PAN  | Email ID   | Mobile No   |                           |
| nitesh   | BENGALURU  | BAIPD9739B   | NITESHDAHIYA8890@GMAIL.COM   | 9467286008  |                           |
| Jurisdiction   | ARN No   | ARN Date   |  |   |                           |
| C:BENGALURU-SOUTH > D:SOUTH [  | LD1009190000171  | 10/09/2019   |  |   |                           |
| [Intimation of personal hearing at   | fter adjournment under Section 12  | Form No. SVLDRS-<br>7 of the Finance (No.2) Act, 2019 read   | 2B<br>with Rule 6 of the Sabka Vishwas (Legacy Dis   | pute Resolution) Scheme Rules, 2019]  |                           |
| [intimation of personal hearing af   | fter adjournment under Section 12<br>SABKA \   | FORM NO. SVLDR5-<br>7 of the Finance (No.2) Act, 2019 read<br>/ISHWAS (LEGACY DISPUTE RESOLI   | 2B<br>with Rule 6 of the Sabka Vishwas (Legacy Disj<br>JTION) SCHEME, 2019   | pute Resolution) Scheme Rules, 2019]  |                           |
| [Intimation of personal hearing al   | fter adjournment under Section 12<br>SABKA \   | FORM NO. SVLDRS-<br>7 of the Finance (No.2) Act, 2019 read<br>/ISHWAS (LEGACY DISPUTE RESOLI   | 2B<br>with Rule 6 of the Sabka Vishwas (Legacy Disj<br>JTION) SCHEME, 2019   | pute Resolution) Scheme Rules, 2019]  |                           |
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| [Intimation of personal hearing at<br>D ,<br>Irr/Ms/M/s nitesh<br>estration No BARD92738810001   | fter adjournment under Section 12<br>SABKA \   | FORM NO. SVLDR5-<br>7 of the Finance (No.2) Act, 2019 read<br>7ISHWAS (LEGACY DISPUTE RESOLI   | 2B<br>with Rule 6 of the Sabka Vishwas (Legacy Dis<br>JTION) SCHEME, 2019  | pute Resolution) Scheme Rules, 2019]  |                           |
| [Intimation of personal hearing at<br>0 ,<br>rr/Ms/M/s nitesh<br>egistration No BAIPD97398LD001  | fter adjournment under Section 12<br>SABKA \   | FORM No. 5 VLDK5-<br>7 of the Finance (No.2) Act, 2019 read<br>/ISHWAS (LEGACY DISPUTE RESOLI  | 2B<br>with Rule 6 of the Sabka Vishwas (Legacy Dis<br>JTION) SCHEME, 2019  | pute Resolution) Scheme Rules, 2019]  |                           |
| [Intimation of personal hearing at<br>o ,<br>/r//Ms//M/s nitesh<br>egistration No BAIPD9739BLD001<br>his is to inform that the Personal Hearing before the   | tter adjournment under Section 12<br>SABKA \<br>SABKA \  | FORM No. 5 VLDKS-<br>7 of the Finance (No.2) Act, 2019 read<br>/ISHWAS (LEGACY DISPUTE RESOLI<br>to the subject Declaration No   | 2B<br>with Rule 6 of the Sabka Vishwas (Legacy Dis<br>JTION) SCHEME, 2019<br>90000171 filed by you under the under   | pute Resolution) Scheme Rules, 2019]<br>er the Sabka Vishwas (Legacy Dispute Re   | solution)                 |
| [Intimation of personal hearing at<br>r./Ms./M/s nitesh<br>egistration No BAIPD9739BLD001<br>his is to inform that the Personal Hearing before the<br>theme, 2019 has been fixed at 11:15:00 AM  | tter adjournment under Section 12<br>SABKA \<br>e Designated Committee in relation<br>on 20/09/2019  | FORM No. SVLDKS-<br>7 of the Finance (No.2) Act, 2019 read<br>/ISHWAS (LEGACY DISPUTE RESOLI<br>to the subject Declaration No D10097<br>(date) in the office of vv   | 2B<br>with Rule 6 of the Sabka Vishwas (Legacy Dis<br>JTION) SCHEME, 2019<br>90000171<br>filed by you under the under<br>(address).  | pute Resolution) Scheme Rules, 2019]<br>er the Sabka Vishwas (Legacy Dispute Re   | solution)                 |
| [Intimation of personal hearing at<br>or,<br>fr./Ms./M/s   | tter adjournment under Section 12<br>SABKA \<br>e Designated Committee in relation<br>on 20/09/2019  | FORM No. SVLDKS-<br>7 of the Finance (No.2) Act, 2019 read<br>/ISHWAS (LEGACY DISPUTE RESOLI<br>to the subject Declaration No D10097<br>(date) in the office of vv   | 2B with Rule 6 of the Sabka Vishwas (Legacy Dis<br>JTION) SCHEME, 2019 90000171 filed by you under the under (address).  | pute Resolution) Scheme Rules, 2019]<br>er the Sabka Vishwas (Legacy Dispute Re   | solution)                 |
| [Intimation of personal hearing al   | tter adjournment under Section 12<br>SABKA \<br>e Designated Committee in relation<br>on 20/09/2019<br>Personal Hearing the designated cor | Torfm No. 5 VLDR5-<br>7 of the Finance (No.2) Act, 2019 read<br>NISHWAS (LEGACY DISPUTE RESOLU-<br>to the subject Declaration No<br>(date) in the office of<br>wmmittee shall take a decision in regard            | 2B with Rule 6 of the Sabka Vishwas (Legacy Dis<br>JTION) SCHEME, 2019 90000171 filed by you under the under<br>(address). o your Declaration in accordance with the legal | pute Resolution) Scheme Rules, 2019]<br>er the Sabka Vishwas (Legacy Dispute Re<br>provisions on the basis of the facts on re   | solution)<br>cord without |
| [Intimation of personal hearing al<br>o ,<br>fr./Ms./M/s   | tter adjournment under Section 12<br>SABKA \<br>e Designated Committee in relation<br>on 20/09/2019<br>Personal Hearing the designated cor | Torfm No. 5 VLDKS-<br>7 of the Finance (No.2) Act, 2019 read<br>IISHWAS (LEGACY DISPUTE RESOLU-<br>to the subject Declaration No D1009?<br>(date) in the office of vv<br>mmittee shall take a decision in regard 1 | 2B with Rule 6 of the Sabka Vishwas (Legacy Dis TTION) SCHEME, 2019 90000171 filed by you under the unde (address). o your Declaration in accordance with the legal        | pute Resolution) Scheme Rules, 2019]<br>er the Sabka Vishwas (Legacy Dispute Re<br>I provisions on the basis of the facts on re | solution)<br>cord without |
| [Intimation of personal hearing at<br>To ,<br>Mr./Ms./M/s nitesh<br>Registration No BAIPD9739BLD001<br>This is to inform that the Personal Hearing before the<br>Scheme, 2019 has been fixed at 11:15:00 AM<br>Please note that in the event of failure to attend the<br>further reference to you. | tter adjournment under Section 12<br>SABKA \<br>e Designated Committee in relation<br>on 20/09/2019<br>Personal Hearing the designated cor | To the Finance (No.2) Act, 2019 read<br>XISHWAS (LEGACY DISPUTE RESOLU<br>to the subject Declaration No D10092<br>(date) in the office of w<br>mmittee shall take a decision in regard 1                           | 2B with Rule 6 of the Sabka Vishwas (Legacy Dis<br>JTION) SCHEME, 2019 90000171 filed by you under the under<br>(address). o your Declaration in accordance with the legal | pute Resolution) Scheme Rules, 2019]<br>er the Sabka Vishwas (Legacy Dispute Re<br>I provisions on the basis of the facts on re | solution)<br>cord without |

Page **21** of **26** 



# 7. Challan Generation

<u>Step 1:</u> The taxpayer will be shown the following "SVLDRS- Track application "screen . The Status of the application is under " Application Status" column and the taxpayer can filter with value "Issued SVLDRS 3" .



Step 2: By clicking on the ARN, the taxpayer will be able to see SVLDRS-3 form issued by the tax officers.

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| Central Board of<br>Ministry of Finance   | f Indirect Taxes and Cust<br>- Department of Revenue  | oms   |  |   |  |   |   |  |   |   |                                      |                         | A .            | 2 -    |
| Name : nitesh   | Jurisdiction : C:BENGALURU  | I-SOUTH > D:SOUT  | H DIVISION-1 > R:RANGE-B   | SD1   |  |   |   |  |   | Last L                                      | ogged In: S                          | 6ep 12, 3               | 2019, 4        | 1:44:2 |
| Dashboard   | View Amnesty Scheme   | View SVLDR  | S Scheme   |   |  |   |   |  |   |   |                                      |                         |                |        |
|   |   |   |  |   | View SVLD  | RS Scheme   |   |  |   |   |                                      |                         |                |        |
|   | Name of the Applicant   |   | Address of the Declarant   |   | PAN  |   | Email ID  |  | Mobile No   |   |                                      |                         |                |        |
|   | nitesh  |   | BENGALURU  |   | BAIPD9739B   |   | NITESHDAHIYA889   | 0@GMAIL.COM  | 9467286008  |   |                                      |                         |                |        |
| 1   | Jurisdiction  |   | ARN No   |   | ARN Date   |   |   |  |   |   |                                      |                         |                |        |
|   | C:BENGALURU-SOUTH   | D:SOUTH [   | LD1009190000171  |   | 10/09/2019   |   |   |  |   |   |                                      |                         |                |        |
| pplication Deta   | ils SVLDRS-2 SVLD   | RS-2A SVLDR   | S-2B SVLDRS-3<br>nance (No.2) Act, 2019  | read with Ru<br>SABKA VISH  | Form No.<br>Je 6 of the Sabka Visi<br>WAS (LEGACY DISPL  | SVLDRS-3<br>hwas (Legacy Disput<br>JTE RESOLUTION)  | e Resolution) Schem<br>SCHEME, 2019   | e Rules, 2019 to be  | e issued by the De  | esignated (                                 | Committe                             | e]                      |                |        |
| pplication Deta<br>[S<br>eclaration No :  | Ils SVLDRS-2 SVLD   | RS-2A SVLDR<br>on 127 of the Fi<br>SVLDRS-3   | S-2B SVLDRS-3 nance (No.2) Act, 2019 S No : L1209195V3014  | read with Ru<br>SABKA VISH  | Form No.<br>ule 6 of the Sabka Visi<br>WAS (LEGACY DISPI<br>Commissionerate/DG   | SVLDRS-3<br>nwas (Legacy Disput<br>JTE RESOLUTION)<br>GI, Delhi : BENGALU   | e Resolution) Schem<br>SCHEME, 2019<br>JRU-SOUTH  | e Rules, 2019 to be<br>Zone/DGGI, Delhi :  | e issued by the De  | esignated (                                 | Committe                             | ee]                     |                |        |
| pplication Deta<br>[S<br>claration No :   | IIIs SVLDRS-2 SVLD  | SVLDR<br>SVLDR-3  | S-28 SVLDRS-3  | Pread with Ru<br>SABKA VISH<br>32<br>er referred to   | Form No.<br>Jle 6 of the Sabka Vis<br>WAS (LEGACY DISPI<br>Commissionerate/DG  | SVLDRS-3<br>hwas (Legacy Disput<br>JTE RESOLUTION)<br>GI, DelhI : BENGALL   | e Resolution) Schem<br>SCHEME, 2019<br>JRU-SOUTH  | e Rules, 2019 to be<br>Zone/DGGI, Delhi :<br>no. BAIPD9739BLD  | e issued by the Di<br>BENGALURU<br>001 ha                   | esignated (                                 | Committe                             | ee]                     |                |        |
| pplication Deta<br>[S<br>claration No :<br>Wh   | IIIs SVLDRS-2 SVLD<br>Statement Under Sector<br>LD1009190000171<br>ereas Mr./Ms./M/s.   | SVLDR<br>SVLDRS-3   | S-2B SVLDRS-3 nance (No.2) Act, 2019 S No : L1209195V3014 (hereinaft   | Pread with Ru<br>SABKA VISH<br>32<br>er referred to<br>dated                                    | Form No.<br>Jule 6 of the Sabka Vis<br>WAS (LEGACY DISPL<br>Commissionerate/DG<br>o as the declarant) ha<br>10/09/2019   | SVLDRS-3<br>was (Legacy Disput<br>JTE RESOLUTION)<br>GI, DelhI : BENGALL<br>ving registration no.<br>.under secti   | Resolution) Schem<br>SCHEME, 2019<br>JRU-SOUTH<br>/Non assessee code<br>on 125 of the Financ  | e Rules, 2019 to br<br>Zone/DGGI, Delhi :<br>no. BAIPD9739BLC<br>e (No. 2) Act, 2019                                 | Elssued by the Di<br>BENGALURU<br>0001 ha                   | esignated (<br>is filed a De                | Committe                             | e]                      |                |        |
| splication Deta<br>[S<br>claration No :<br>Wh   | IIIs SVLDRS-2 SVLD<br>Statement Under Section<br>LD1009190000171<br>rereas Mr./Ms./M/s. r   | SVLDR<br>SVLDRS-3   | 5-28 5VLDR5-3 nance (No.2) Act, 2019 S No : L1209195V3014 (hereinaft LD1009190000171   | er referred to<br>dated   | Form No.<br>Jle 6 of the Sabka Vis<br>WAS (LEGACY DISPI<br>Commissionerate/DG<br>p as the declarant) ha<br>10/09/2019  | SVLDRS-3<br>wwas (Legacy Disput<br>JTE RESOLUTION)<br>Gi, Delhi : BENGALL<br>ving registration no.  | Resolution) Schem<br>SCHEME, 2019<br>JRU-SOUTH<br>/Non assessee code<br>on 125 of the Financ  | e Rules, 2019 to br<br>Zone/DGGI, Delhi :<br>no. BAIPD9739BLD<br>e (No. 2) Act, 2019                                 | BENGALURU   | esignated (<br>is filed a Do                | Committe                             | ee]<br>n No             |                |        |
| plication Deta<br>[S<br>daration No : ]<br>Wh   | IIIs SVLDRS-2 SVLD<br>Statement Under Section<br>LD1009190000171<br>rereas Mr./Ms./M/s. r   | SVLDRS-3<br>SVLDRS-3<br>s conferred by s  | S-28 SVLDRS-3 nance (No.2) Act, 2019 S No : L1209195V3014 (hereInaft LD1009190000171 ub-sections (1) and (4),                            | er referred to<br>dated<br>as the case m  | Form No.<br>Jele 6 of the Sabka Vision<br>WAS (LEGACY DISPI<br>Commissionerate/DG<br>p as the declarant) has<br>10/09/2019<br>ay be, of section 127 c                      | SVLDRS-3<br>was (Legacy Disput<br>JTE RESOLUTION)<br>GI, Delhi : BENGALL<br>ving registration no.<br>.under secti<br>f the Finance (No. 2)                      | e Resolution) Schem<br>SCHEME, 2019<br>JRU-SOUTH<br>/Non assessee code<br>on 125 of the Financ<br>Act, 2019, the design                           | e Rules, 2019 to br<br>Zone/DGGI, Delhi :<br>no. BAIPD9739BLD<br>e (No. 2) Act, 2019<br>ated committee, af           | BENGALURU<br>BENGALURU<br>ha                                | esignated (<br>is filed a De<br>of relevant | Committe<br>eclaration               | ee]<br>n No<br>I, herel | by             |        |
| Iaration Deta<br>(S<br>Jaration No :<br>Wh<br>w, therefore, in<br>termines the fo   | IIIs SVLDRS-2 SVLD<br>Statement Under Sector<br>LD1009190000171<br>rereas Mr./Ms./M/s. r<br>n exercise of the power<br>allowing amount is paya  | SVLDR<br>svLDRS-3<br>sconferred by s<br>ble by the decla  | 5-28 5VLDR5-3 nance (No.2) Act, 2019 5 No : 11209195V3014 (hereInaft: LD1009190000171 ub-sections (1) and (4), rant towards full and fu  | Pread with Ru<br>SABKA VISH<br>32<br>er referred to<br>dated<br>as the case m<br>nal settlement | Form No.<br>Ile 6 of the Sabka Vis<br>WAS (LEGACY DISPI<br>Commissionerate/DG<br>p as the declarant) ha<br>10/09/2019<br>ay be, of section 127 c<br>of tax dues under con  | SVLDRS-3<br>was (Legacy Disput<br>JTE RESOLUTION)<br>Gi, Delhi : BENGALL<br>ving registration no<br>  | e Resolution) Schem<br>SCHEME, 2019<br>JRU-SOUTH<br>/Non assessee code<br>on 125 of the Financ<br>Act, 2019, the design<br>laration under the Sch | e Rules, 2019 to be<br>Zone/DGGI, Delhi :<br>no. BAIPD9739BLE<br>e (No. 2) Act, 2019<br>ated committee, af<br>arene: | BENGALURU<br>BENGALURU<br>0001 ha<br>;<br>ter consideration | esignated (<br>is filed a De<br>of relevant | Committe<br>eclaration               | ee]<br>n No<br>I, herel | by             |        |
| Isration Deta<br>[5]<br>Isration No :<br>Wh<br>ww. therefore, it.<br>termines the fo  | IIIs SVLDRS-2 SVLD<br>Statement Under Sector<br>LD1009190000171<br>rereas Mr./Ms./M/s. r<br>n exercise of the power<br>ollowing amount is paya  | svLDR-starter by s<br>sconferred by s<br>ble by the decla                                       | 5-28 5VLDR5-3 nance (No.2) Act, 2019 5 No : L1209195V3014 [hereinaft LD1009190000171 ub-sections (1) and (4), rant towards full and fin  | er referred to<br>dated<br>as the case m<br>al settlement                                       | Form No.<br>ale 6 of the Sabka Vis<br>WAS (LEGACY DISPI<br>Commissionerate/DG<br>pas the declarant) ha<br>10/09/2019<br>ay be, of section 127 c<br>tof tax dues under cov  | SVLDRS-3<br>Inwas (Legacy Disput<br>JTE RESOLUTION)<br>GI, Delhi : BENGALL<br>Ving registration no<br>  | Resolution) Schem<br>SCHEME, 2019<br>JRU-SOUTH<br>/Non assessee code<br>on 125 of the Financ<br>Act, 2019, the design<br>laration under the Scl   | e Rules, 2019 to be<br>Zone/DGGI, Delhi :<br>no. BAIPD9739BLE<br>e (No. 2) Act, 2019<br>ated committee, af<br>eeme:  | BENGALURU<br>BENGALURU<br>0001 ha<br>;<br>ter consideration | esignated (<br>is filed a Di<br>of relevant | Committe<br>eclaration               | n No                    | by             |        |
| [S<br>claration No :<br>Wh<br>ow, therefore, in<br>the formula of the formula | IIIs SVLDRS-2 SVLD<br>Statement Under Section<br>LD1009190000171<br>mereas Mr./Ms./M/s. r<br>n exercise of the power<br>ollowing amount is paya | svLDR5-2A SVLDR<br>on 127 of the FI<br>SVLDR5-3<br>SvLDR5-3<br>SvLDR5-3<br>SvLDR5-3<br>SvLDR5-3 | 5-28 5VLDR5-3 nance (No.2) Act, 2019 S No : L1209195V3014 (hereinaft- LD1009190000171 ub-sections (1) and (4), rant towards full and fit | er referred to<br>dated<br>as the case m<br>al settlement                                       | Form No.<br>ule 6 of the Sabka Vis<br>WAS (LEGACY DISPU<br>Commissionerate/DG<br>to as the declarant) ha<br>10/09/2019<br>ay be, of section 127 c<br>of tax dues under cov | SVLDRS-3<br>was (Legacy Disput<br>DTE RESOLUTION)<br>GI, DelhI : BENGALL<br>ving registration no<br>under secti<br>the Finance (No. 2)<br>f the Finance (No. 2) | re Resolution) Schem<br>SCHEME, 2019<br>JRU-SOUTH<br>/Non assessee code<br>on 125 of the Financ<br>Act, 2019, the design<br>aration under the Sch | e Rules, 2019 to br<br>Zone/DGGI, Delhi :<br>no. BAIPD9739BLE<br>e (No. 2) Act, 2019<br>ated committee, af           | BENGALURU<br>BENGALURU<br>0001 ha<br>;<br>ter consideration | esignated (<br>is filed a Do                | Committe<br>eclaration<br>: material | ee]<br>n No<br>I, herel | by<br>in Rupee | es (   |

Step 3: If the tax payer agrees with the SVLDRS-3 form details then he clicks on "Create Challan" button and challan for duty details as mentioned in SVLDRS-3 will be created for the taxpayer.

|  | sec.gov.in/coec-portal-u  | /  |   |             |            | C            | Searc   | <u>a</u>   |             | ¥ ⊟                | + 1 4            |
|--|---|--|---|-------------|------------|--------------|---------|------------|-------------|--------------------|------------------|
| ntral Board of I<br>nistry of Finance -  | Indirect Taxes and Custo<br>- Department of Revenue                           | ms   |   |             |            |              |         |            |             |                    | A 1              |
| lame : nitesh Ju   | urisdiction : C:BENGALURU   | SOUTH > D:SOUTH DIVISION-1 > R:RANGE-B                                       | SD1   |             |            |              |         |            |             | Last Logged In: Se | p 12, 2019, 4:44 |
| Dashboard  | View Amnesty Scheme   | View SVLDRS Scheme   |   |             |            |              |         |            |             |                    |                  |
|  |   |  | 2   | Time p      | eriod      | Tax due      | s       |            |             | Estimated Amo      | unt Payable      |
| No   | Category  | Description of Goods/ Services   | Issue involved                              | From Period | To Period  | Name         | Amount  | Tax relief | Pre-deposit | Name               | Amount           |
| 1 VOLUN  | NTARY DISCLOSURE  | ß  | Others: Valuation                           | 03/09/2019  | 03/09/2019 | Other Duties | 4500000 | 0          | 0           | Other Duties       | 45000            |
|  |   |  |   |             |            | TOTAL        | 1200000 |            |             |                    | 45000            |
|  |   |  |   |             |            | TOTAL        | 4500000 | 0          | 0           |                    | 45000            |
| Previous ount Payable (  | is 1 Next =   | rty Five Lakh Only   |   |             |            | GRAND TOTAL  | 4500000 | 0          | C<br>C      |                    | 45000            |
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| 6  | Cent    | ral Boar   | rd of Indire  | ect Taxes and C  | ustoms      |                     |      |                            |                  |          |         |                 |            |           |         |         |                    |                  |            |                         |
|    | Minis   | try of Fin | nance - Depar | rtment of Revenu | e (         | CENED ATE CUALLA    |      |                            |                  |          |         |                 |            |           |         |         |                    |                  |            |                         |
| M  | Nan     | ne : nites | sh Jurisdict  |                  | URU-SOUTH   | GENERATE CHALLA     | N    |                            |                  |          |         |                 |            |           | Last Lo |         | šep 12,            |                  | 44:29      | PM                      |
| N  | Da      | shboar     | d View        | Amnesty Sche     | eme Vie     |                     |      | Тахра                      | ver Profile      |          |         |                 |            |           |         |         |                    |                  |            |                         |
| 1  |         |            |               |                  |             |                     |      |                            |                  |          |         |                 |            |           | Estin   | ated An | iount P            | ayable           |            |                         |
|    |         |            |               |                  |             | Registration Number | Reg  | Email ID                   | Mobile No        | Assessee | Scheme  | Commissionerate | Division   | e-deposit |         |         |                    |                  |            |                         |
|    |         |            | VOLUNTARY     | DISCLOSURE       |             | BAIPD9739BI D001    | CE   | NITESHDAHIYA8890@GMAIL.COM | 9467286008       | nitesh   | SVLDRS  | RENGALURU-SOUTH | SOUTH      | 0         | Other   | Duties  |                    | 45               | 00000      |                         |
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|    |         |            |               | 27000621         |             | ACCE TorthEOA       |      | Commissioner               | _                |          |         |                 |            |           |         |         |                    |                  |            |                         |
|    |         | 3          |               |                  |             | ACES TEXT 488       |      | Commissioner               |                  |          |         |                 |            |           |         |         |                    |                  |            |                         |
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#### **8.Payment Methods**

After the challan generation a new button will appear in the VSLDRS-3 form "Make Payment". When the taxpayer clicks on "Make Payment" then mandate form will be generated via ICEGATE payment gateway and the taxpayer will be able to make payment via. NEFT/RTGS options.

In case , the taxpayer want to pay later (within 30 days of SVLDRS 3 issued), then the payment can be made by selecting E-payment option from Menu and after selecting the challan .

| )   appgstprep. <b>cb</b>                       | bec.gov.in/cbec-portal-  | /ic  |   |             |            | C            | Q Searc | h          |               | ☆          | Ê         | ↓ 1      |      |
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| Central Board of I<br>finistry of Finance -     | Indirect Taxes and Cust<br>- Department of Revenue   | oms  |   |             |            |              |         |            |               |            |           | A        | 1    |
| Name : nitesh Ju                                | urisdiction : C:BENGALURU  | J-SOUTH > D:SOUTH DIVISION-1 > R:RANGE-B                                     | 3SD1  |             |            |              |         |            |               | Last Logge | d In: Sep | 12, 2019 | 4:44 |
| Dashboard                                       | View Amnesty Scheme  | View SVLDRS Scheme   |   |             |            |              |         |            |               |            |           |          |      |
|   | s.//   |  |   | Time p      | eriod      | Tax due      | 5       |            | 12 - 12 - 140 | Estimate   | d Amou    | nt Payab | e    |
| No  | Category   | Description of Goods/ Services   | Issue involved  | From Period | To Period  | Name         | Amount  | Tax relief | Pre-deposit   | Name       |           | Amo      | unt  |
| 1 VOLUN   | NTARY DISCLOSURE   | C .  | Others: Valuation   | 03/09/2019  | 03/09/2019 | Other Duties | 4500000 | 0          | 0             | Other Dut  | ies       | ÷        | 500  |
|   |  |  |   |             |            | TOTAL        | 4500000 | 0          | 0             |            |           | 2        | .500 |
|   |  |  |   |             |            | GRAND TOTAL  | 4500000 | 0          | 0             |            |           | 4        | 500  |
| Previous ount Payable (                         | is 1 Next =  | orty Five Lakh Only  |   |             |            |              |         |            |               |            | _         |          | -    |
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| Previous     Ount Payable (     SNO     1     2 | (In Words) : Rupees For<br>the Designated Com<br>\$501D<br>27000621<br>27000106                  | nty Five Lakh Only<br>mittee<br>ACES Test22<br>ACES Test22                   | Designation<br>Commissioner                                 |             |            |              |         |            |               |            | _         |          |      |
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Caution : Netbanking payment facility is not available for making payment in SV(LDR) Scheme,2019.